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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

TRANSFERRED APPLICATION NO.146/1987

Mr. Rajendran alias
G. Rajendra Panicker
Assistant Gr.I
Bombay Offshore Project
Oil & Natural Gas Commission
Bandra East
Bombay 400052

Applicant

v/s

1. Chairman
Oil & Natural Gas Commission
Bandra East
Bombay 400052
& 12 others

Respondents

Coram : Hon'ble Member(A) L H A Rego
Hon'ble Member(J) M B Mujumdar

TRIBUNAL'S ORDER

Dated : 26.08.1987

Heard Mr. T D C Nair, advocate, for the applicant.
Mr. M B Madekar for Respondent No. 1.

The applicant has filed Writ Petition No. 208/1987 in the High Court of Judicature at Bombay. By an order dated 9.8.1987 passed by the High Court the Writ is transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985 and the same is numbered as Transferred Application No. 146/1987.

The applicant and the respondents 2 to 13 are in the employment of respondent 1 i.e., Oil & Natural Gas Commission and the Oil & Natural Gas Commission is not notified under Section 14(2) of the Administrative Tribunals Act, 1985.

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As the applicant and respondents 2 to 13 are not in the employment of the Central Government and as the Oil & Natural Gas Commission with whom they are serving is not ~~notified~~ under Section 14(2) of the Act this Tribunal will have no jurisdiction to entertain and try this petition.

In result we shall have to send back the Writ Petition to the High Court.

We, therefore, direct that the Petition shall be sent back to the High Court of Judicature at Bombay from where it was transferred to us.


(M B Mujumdar)
Member (J)


(L H A Rego) 26-8-82
Member (A)